

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 6095-6096/2021

(Arising out of impugned final judgment and order dated 07-02-2020 in CRLA No. 6302/2010 07-02-2020 in CRLA No. 5432/2010 passed by the High Court Of Judicature At Allahabad)

SUSHIL KUMAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 100225/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 2441/2022 (II)

IA No. 37631/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. K. L. Janjani, AOR
Mr. Anil Kumar Pandey, Adv.
Mr. Shailja Kant Dubey, Adv.

Mr. M. Z. Chaudhary, Adv.
Mr. S. Ahmed Khan, Adv.
Mr. Safeer Farooqi, Adv.
Mr. Lakhan Yadav, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Sandeep Garausa, Adv.

For Respondent(s) Shashank Shekhar Singh, AOR
Harshit Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List these matters for final hearing at the admission stage on
06.09.2022.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILLEY)
COURT MASTER (NSH)